

# ACT NO. IX OF 1923.

[PASSED BY THE INDIAN LEGISLATURE.]

(Received the assent of the Governor General on the  
5th March, 1923.)

## An Act further to amend the Indian Factories Act, 1911.

XII of 1911. **W**HEREAS it is expedient further to amend  
the Indian Factories Act, 1911; It is hereby  
enacted as follows:—

1. This Act may be called the Indian Factories Short title.  
(Amendment) Act, 1923.

XII of 1911. 2. To section 22 of the Indian Factories Act, Addition of  
1911 (hereinafter referred to as the said Act), the new sub-section  
following sub-section shall be added, namely:— to section  
22, Act XII  
of 1911.

“(2) where, in accordance with the provisions of  
sub-section (1), any person is employed  
on a Sunday in consequence of his  
having had a holiday on one of the three  
days preceding that Sunday, that Sun-  
day shall, for the purpose of calculating  
the weekly hours of work of such person,  
be deemed to be included in the preced-  
ing week.”

3. In section 37 of the said Act, for clause (j) of Amendment  
sub-section (2) the following clause shall be substi- of section 37,  
tuted, namely:— Act XII of  
1911.

“(j) the parts of the machinery and electrical  
fittings to be kept fenced in accordance  
with section 18, sub-section (1), clause  
(e), and the provisions to be made for the  
protection from danger of persons em-  
ployed in attending to the machinery,  
electrical fittings or boilers.”

4. In clause (g) of section 41 of the said Act, for Amendment  
the figures and letter “ 19B ” the figures and letter of section 41,  
“ 19A ” shall be substituted. Act XII of  
1911.

5. Sub-section (2) of section 50 of the said Act Amendment  
shall be omitted. of section 50,  
Act XII of  
1911.